

### Housing Schemes with Bank credit facilities

7594. SHRI GADADHAR SAHA: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) what are the schemes for construction of houses with facilities of Bank Credit in rural areas for low middle income group and rural poor;

(b) the nature and main points of the schemes; and

(c) to what extent the assistance of Housing and Development-Corporation is made available in this regard?

THE MINISTER OF WORKS AND HOUSING (SHRI P. C. SETHI): (a) and (b). The Reserve Bank of India issued guidelines in May, 1979 to all Scheduled Commercial banks to provide 'housing finance'. To begin with, the RBI earmarked funds of the order of Rs. 75 crores per annum for 'housing finance'. The loan made available by banks should not exceed 50 per cent of the total cost of the project and the rate of interest should be 12 per cent per annum with a half per cent rebate for regular payment of instalments. However, for direct loans to Scheduled Castes and Scheduled Tribes economically weaker sections and low income groups, banks may provide loans upto 80 per cent of the total cost. The rate of interest on direct loans to Scheduled Castes and Scheduled Tribes will be at 4 per cent provided the housing loan given to an individual does not exceed Rs. 2,500. The repayment period should not be more than 10 years. The security for the advance should be either mortgage of the properties or Government guarantee.

(c) Housing and Urban Development Corporation finances rural housing schemes for construction of houses for persons belonging to economically weaker sections whose monthly family income does not exceed Rs. 350. HUDCO's financial assistance is limited to 50 per cent of the total cost of each

dwelling unit. The loan carried an interest at a rate of 5 per cent (net) per annum to be returnable in 10 years. The total cost of the dwelling unit under HUDCO's assistance should not be more than Rs. 4,000. HUDCO has so far sanctioned 47 rural housing schemes in 8 States with a loan commitment of Rs. 34.37 crores. These schemes are expected to provide shelter to over 12 lakhs rural poor.

### Titles published by National Book Trust

7595. PROF. NARAIN CHAND PARASHAR: Will the Minister of EDUCATION be pleased to state:

(a) the names of the titles with authors published by the National Book Trust during the past 3 years including the current financial year along with the languages in which they have been brought out;

(b) whether any more titles are proposed to be brought out during the next 3 years; and

(c) if so, the details thereof?

THE MINISTER OF EDUCATION & HEALTH AND SOCIAL WELFARE (SHRI B. SHANKARANAND): (a) A statement is laid on the Table of the House. [Placed in Library. See No. LT-1279/80].

(b) and (c). The hon'ble member will appreciate that it would not be possible to indicate the precise number of titles that would be brought out as the production is a continuing process. However the Trust has at present 172 titles on its publication schedule.

### विदेशी संगठनों पर नियंत्रण

7596. श्री हरि कृष्ण शास्त्री : क्या समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारत में विदेशी संगठनों अथवा विदेशी सहायता से चलाए

जा रहे संगठनों पर सरकार का नाममात्र का नियंत्रण है ; और

(ख) यदि नहीं, तो सरकार ऐसे संगठनों पर किस तरह का नियंत्रण रखती है ?

**शिक्षा तथा स्वास्थ्य और समाज कल्याण मंत्री (श्री बी० शंकरानंद) :** (क) और (ख). ऐसा कोई कानून नहीं है जिसके अन्तर्गत सरकार विदेशी संगठनों पर भारत में विदेशी महायत्ना में चलाए जा रहे संगठनों पर नियंत्रण रख सके। समाज कल्याण मंत्रालय ने, जिस सभी विदेशी स्वयंसेवी संगठनों की गतिविधियों का मन्वय करने के लिए केन्द्रीय मंत्रालय बनाया गया है, राज्य सरकारों को ये अनुदेश जा रहे हैं कि वे यह मुनिश्चिन करें कि सभी विदेशी स्वयंसेवी संगठन भारत में अपनी गतिविधियों को शुरू करने और उन्हें बनाए रखने के लिए भारत सरकार को पूर्ण अनुमति दें। इसके अतिरिक्त विदेशों से अणुदान प्राप्त करने वाले भारत में स्थित सभी संगठनों को, जिनके निश्चित मासिकृतिक, आर्थिक, शैक्षिक, धार्मिक या सामाजिक कार्यक्रम हैं, विदेशी अणुदान (विनियम) अधिनियम, 1976 के अर्धीन विदेशों से प्राप्त अणुदानों के बारे में भारत सरकार को सूचना देनी होती है। अधिनियम में यह भी उपबन्ध किया गया है कि ऐसे संगठन विदेशों से प्राप्त हुये अणुदानों का लेखा रखेंगे तथा जिस ढंग से ऐसे अणुदानों का उपयोग किया गया है, उमका रिपोर्ट रखेंगे।

#### **Purchase of cocoa through S.T.C.**

7597. **SHRI GEORGE JOSEPH MUNDACKAL:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are aware that 'cocoa' production in our country is already surplus and the price of wet 'cocoa beans' has crashed down

from Rs. 18 to Rs. 5-30 per kg. and actually there are no purchasers now; and

(b) whether Government propose to purchase this valuable food product through S.T.C. and export to U.S.S.R. or to any consuming country at the earliest as it is a perishable goods to save the poor and marginal farmers?

**THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN):**

(a) As per the information received from the State Governments, there has been an increase in the production of cocoa. International prices of cocoa beans in the past were higher and since bulk of the requirement was being imported, local prices were correspondingly higher than they are now. Kerala State Cooperative Marketing Federation is purchasing wet cocoa beans from farmers at Rs. 5-30 per kg.

(b) There is no restriction on the export of cocoa and the item can be exported by any exporter to any country including U.S.S.R. However, w.e.f. 16th July, 1980 the import of cocoa beans and cocoa powder has been canalised through S.T.C. to safeguard the interest of farmers growing cocoa.

#### **Effect of Preservation of Wild Life Act on export of birds to foreign countries**

7598. **SHRI ZAINUL BASHER:** Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that Preservation of Wild Life Act has affected the export of birds to foreign countries resulting in huge losses of foreign exchange;

(b) whether the attention of the Ministry of Agriculture has been drawn towards the fact that this law covers most of the birds which are not in danger of elimination; and

(c) if so, what action Government are proposing to take in the matter?